

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 278/MP/2024

Subject : Petition under Regulation 29 (2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval and recovery of expenditure of Capital Spares consumed during the period from 01.04.2014 to 31.03.2019

Petitioner : NEEPCO

Respondent : APDCL and Ors.

Date of Hearing: **29.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present: Ms. Poorva Saigal, Advocate, NEEPCO
Ms. Pallavi Saigal, Advocate, NEEPCO
Shri Rishabh Saxena, Advocate, NEEPCO
Ms. Tanya Singh, Advocate, NEEPCO
Shri Ripunjoy Bhuyan, Advocate, APDCL
Shri Indrajit Tahbildar, APDCL
Shri Parag Jyoti Kalita, APDCL
Ms. Sisrikhya Dutta, APDCL

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner made oral submissions in support of its prayer in the Petition.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Issue notice to the Respondents, subject to just exceptions.
 - (b) The Respondents are permitted to file their replies, on or before **28.2.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **15.3.2025**. Pleadings shall be completed by the parties by the due date mentioned.
3. The matter shall be listed for hearing on **8.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

